COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 40 OF 2017 & IA NO. 459 OF 2017

Dated: 10th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

NTPC Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr.Hemant Singh

Mr. Nimesh Jha

Counsel for the Respondent(s) : Mr. Manu Seshadri

Mr. Ishan Bisht for R-1

Mr. P.V.Dinesh

Ms. Arushi Singh K. for R-2

<u>ORDER</u>

IA NO. 459 OF 2017

(Appl. for condonation of delay in filing reply)

Delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 40 OF 2017

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 25.07.2017 after serving copy on the other side.

List the matter on 09.08.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt